

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-776
ANSWERED ON-26/07/2021

**DELETION OF SECTION 163 (A) OF THE MV ACT, 1988 AND NOTIFYING
SECTION 164 AND 161**

776. SHRI SUSHIL KUMAR MODI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:-

(a) whether it is a fact that a new section 164 has been added after deleting Section 163 (a) of Motor Vehicles (MV) Act, 1988 and Section 161 has been amended, by which a provision of ₹ 5 lakh compensation on death and ₹ 2.5 lakh on being grievously injured in an accident and ₹ 2 lakh on death due to hit and run has been made;

(b) whether the above amendment was made in September, 2019 but the amended provision has not yet been notified; and

(c) if so, reasons for delay and by when the same would be notified?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) Yes Sir, Section 51 of Motor Vehicle (Amendment) Act, 2019 substitutes the existing Chapter XI of Motor Vehicle Act, 1988. As per Section 164, as stands amended vide Motor Vehicle (Amendment) Act, 2019. The compensation has been fixed as Rs. 5.0 lakhs in case of death and Rs. 2.5 lakhs on being grievously injured. As per Section 161, as amended, compensation of Rs. 2.0 lakhs has been fixed, in case of death due to hit and run motor accident.

(b) & (c) The Ministry of Road Transport and Highways has prepared draft rules for implementation of Section 51 of the Motor Vehicles (Amendment) Act, 2019. These rules will be published shortly for inviting comments of the public and stakeholders.
